

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, (EXTRAORDINARY) PART II,  
SECTION 3, SUB-SECTION (ii) ]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

New Delhi, the 4th May, 2007

14 Vaisakha, 1929. Saka

**Notification No. 45 /2007-Customs (N.T.)**

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Central Excise, Goa and authorises him to exercise the powers and discharge the duties conferred or imposed on Commissioner of Customs, Port Import, Chennai, for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Karthik Inductions Limited, Kundaium, Goa and others, issued, vide, F.No.DRI/MZU/GRU/INV-06/Karthik/2005 dated the 17th July, 2006 by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit 16, Arthur Bunder Road, Hotel Waldorf Building, Colaba, Mumbai - 400005.

[F.NO.437/13/2007-Cus.IV]

(Anupam Prakash)

Under Secretary to the Government of India